## IN THE HIGH COURT OF MADHYA PRADESH AT INDORE BEFORE

## HON'BLE SHRI JUSTICE VIVEK RUSIA ON THE 26<sup>th</sup> OF MAY, 2022

## MISC. CRIMINAL CASE No. 23156 of 2022

Between:-

AS SOLAISIMA D/O SUBYA NAYKAR, AGED ABOUT 58 YEARS, OCCUPATION: TRNSPORT, R/O VISHNUPURI MUKHYA INDORE. (MADHYA PRADESH)

....APPLICANT

(BY SHRI DURGESH SHARMA, ADVOCATE)

**AND** 

THE STATE OF MADHYA PRADESH STATION HOUSE OFFICER THROUGH POLICE STATION Y D NAGAR, MANDSAUR (MADHYA PRADESH)

....RESPONDENT

(BY SHRI GOVIND PAL PUROHIT, ADVOCATE)

This application coming on for order this day, the court passed the following:

## ORDER

This is first bail application filed under Section 439 of Cr.P.C. in connection with crime No.91/2020 registered at Police Station- Y.D. Nagar, District Mandsaur in respect of offence punishable under Section 420, 409, 467, 468, 471 and 201 of I.P.C.

As per prosecution story, the complainant lodged a report co-accused Premshah being employee has caused financial loss to the tune of Rs.5,00,000/-. So far as present applicant is concerned, she took Rs. 50,000/- against the payment of Rs. 48,000/- and withdrawn the amount from the account of complainant.

Learned counsel for the applicant submits she is in custody since 26.04.2022. No further interrogation is required in the matter. she has only received Rs. 48,000/- and has not misappropriated any amount. Hence, she may be enlarged on bail.

-:2:-

Learned Government Advocate opposes the bail application and prays for its rejection.

Considering the facts and circumstances of the case but without commenting on the merit of the case, the application is allowed and applicant-AS SOLAISIMA is directed to be released on bail upon her furnishing personal bond in the sum of Rs.40,000/- (Rupees Forty Thousand only) with surety in the like amount to the satisfaction of the Trial Court for her appearance before that Court during the pendency of trial and shall also abide by the conditions enumerated under section 437(3) Cr.P.C.

C.c as per rules.

( VIVEK RUSIA ) V. JUDGE

<u>praveen</u>